

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
(IB)-1671(ND)2019
IA- 1261/2024, IA-3411/2023

IN THE MATTER OF:

M/s. Northern ARC Capital Ltd.

... **Appellant/Petitioner**

Versus

M/s. Five Core Electronics Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1261/2024, IA-3411/2023: There is no appearance on behalf of the parties.

In the interest of justice, the hearing is deferred to 02.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)